

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 16th April, 2024, 10:30 A.M.

**CP (IB) No. 51/CB/2021, IA (IB) No. 197/CB/2022, IA (IB) No. 272/CB/2022,
IA (IB) No. 108/CB/2023**

**Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh**

Name of the Company	Ganapati Allied Works Pvt. Ltd.
Under Section	10 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Ms. A. Nehra, Adv.
Mr. Pradipta Verma, Adv.

For Respondent (s) Mr. Umesh Chandra Sahoo, Adv.
Mr. Subrat Mishra, Adv.

ORDER

IA (IB) No. 197/CB/2022

Ld. Counsel Ms. A. Nehra appeared for the liquidator. Ld. Counsel Mr. Umesh Chandra Sahoo appeared for the respondent. In the reply, the respondent/ suspended board of directors mentioned that documents/records of the corporate debtor were seized by the Bank when the possession of premises was taken over, under SARFAESI Act, 2002. Applicant counsel displayed the Panchanama prepared by the Deputy Tashildar when the possession of property was taken. The panchanama disclose that no documents were seized from the premises, it shows that the records were already removed by the respondents. Respondent counsel represents that the respondents have not possessed any records, all the available records were already entrusted to the applicant. Form the materials available shows that the respondents not even submitted the registers mandatorily maintainable

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by the company under the companies Act, 2013. It shows that the respondent with malafide intention filed an application under Section 10 IBC and got an order. At this juncture, the respondents are directed to furnish all the registers mandatorily maintainable under the statute, failing which, this Authority will be constrained to recall the admission order holding the respondents are liable for all consequences thereon. List the matter by 29.04.2024.

IA (IB) No. 272/CB/2022

Ld. Counsel Mr. Pradipta Verma appeared for the applicant. Ld. Counsel Ms. A. Nehra appeared for the Liquidator. Ld. Counsel Mr. Subrat Mishra appeared for the respondent i.e. SBI. At the request of the applicant counsel, list the matter on 29.04.2024.

IA (IB) No. 108/CB/2023

Ld. Counsel Ms. A. Nehra appeared for the Liquidator, she represents that after informing to the registry now the portal is clear to receive the reply. At the request of the respondent counsel Mr. Umesh Chandra Sahoo, a week time granted to file reply and upload in the e-portal. List the matter on 29.04.2024.



Kaushalendra Kumar Singh
Member (Technical)



P. Mohan Raj
Member (Judicial)